

(PHYSICAL HEARING)

**CBI Vs. Colonel Ajay Kumar Singh & Ors.
RC No. 09(A)/2017/AC-III, New Delhi**

03.10.2020

Present : Sh. V. K. Pathak, Ld. PP for CBI.

None for the accused B. Ramachandhiran (A-5).

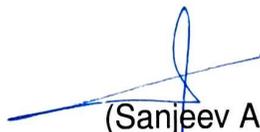
Today the matter was listed for arguments on the application moved by the IO qua A-5 to give his voice sample as well as another application of the accused.

However, it is stated by the Reader that he had received a telephonic call yesterday night and even today morning from the Ld. Counsel for the said accused Sh. Naveen Malhotra that he is hospitalized due to stomach ailment and is likely to be discharged today and he has requested for the next date of hearing for 15.10.2020. Not opposed. Request allowed in the interest of justice.

In these circumstances, put up for arguments on the above application of prosecution as well as another application of accused as well on **15.10.2020**, as requested by Ld. Counsel for A-5.

IO be summoned for the next date of hearing.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADDC by the Reader for uploading on the official website.



(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
New Delhi/03.10.2020

(PHYSICAL HEARING)

CBI Vs. M/s. Green Valley Plywood Ltd.

CC No. 278/2019

RC No. 6(E)/2015/BD1/CBI/BS&FC/ND

03.10.2020

Present : Sh. V. K. Pathak, Ld. PP for CBI along with Sh. SI Ram Charan, Pairvi Officer.

Sh. Sheikh F. Kalia, Ld.Counsel for A-6.

Sh. Sewa Ram, Ld. Counsel for A-11.

Sh. Prem Chhetri, Ld. Counsel for A-12.

Accused Jagmohan Kejriwal (A-2) for self and for M/s. Green Valley Plywood Ltd. (A-1), Anju Kejriwal (A-3), Mukesh Sharma (A-4) for self and for M/s. Pine Decor Pvt, Ltd. (A-7) and M/s. Mam Chand Mahabir Prasad Pvt. Ltd. (A-8), Pramod Kumar Varshney (A-5) for self and for M/s. Vintage Decor Ltd. (A-9) and M/s. Green Valley Decor Pvt. Ltd. (A-10) and Ashok Kumar Raheja (A-12) are present on bail.

Accused Ramesh Chander Juneja (A-6) and Shukhdev Raj Khinchi (A-11) are absent.

The matter was proceeding at the stage of reply and arguments on the application(s) moved by the accused persons and also arguments on the point of charge(s).

Two separate application(s) for exemption from personal appearance have been moved on behalf of accused



persons Ramesh Chander Juneja (A-6) and Sukhdev Raj Khinchi (A-11) through E-mail /whatsapp. Hard copy of the exemption application on behalf of (A-6) has also been filed today by his Ld. Counsel.

Heard. In view of submissions made and in the interest of justice, the said accused persons are allowed to be exempted from their personal appearance for today only. However, (A-11) is directed to file hard copy of his exemption application with the Ahlmad of this Court on the NDOH.

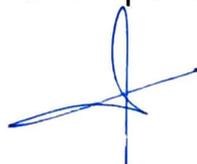
Ld. PP for CBI seeks some time to file reply to the application(s) moved on behalf of A-11 on the last date of hearing. Not opposed. Time granted in the interest of justice.

Another application u/S. 207 CrPC for supply of documents has been moved on behalf of accused R. C. Juneja (A-6). Copy supplied to the Ld. PP for CBI. The IO is directed to check the said application and if the documents mentioned in the said application have still not been supplied to the Ld. Counsel for A-6, he is directed to supply the same to him by the NDOH. The above application of A-6 stands disposed off.

Another application u/S. 227 CrPC for discharge has been moved on behalf of accused Ashok Kumar Raheja (A-12). Copy has been supplied to the Ld. PP for CBI, who seeks some time to file reply to the same.

Ld. Counsel(s) for the accused persons have requested that due to voluminous record and number of accused persons, physical hearing be given to them in the present matter.

In these circumstances, now to come up for reply and arguments on all the pending application(s) and also arguments on



the point of charge(s) on **22.10.2020** through physical hearing, as requested by Ld. Counsel(s) for the accused persons.

IO be summoned for the NDOH.

The e-mail copy / signed scanned copy of this order be sent to the Computer Branch, RADDC by the Reader for uploading on the official website.


(Sanjeev Aggarwal)
Special Judge (PC Act)(CBI)-02
Rouse Avenue District Court
New Delhi/03.10.2020